



\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) Nos. 2810/2011, 2811/2011 & 2812/2011**

HALCROW CONSULTING INDIA PVT LTD ..... Petitioner  
Through Mr. Salil Kapoor, Mr. Sanat  
Kapoor and Mr. Ankit Gupta,  
Advocates.

versus

COMMISSIONER OF INCOME TAX -IV & ORS ..... Respondent  
Through Mr. Abhishek Maratha, Sr.  
Standing Counsel with Mr.  
Anshul Sharma, Advocate.

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE SANJIV KHANNA**

**ORDER**

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**29.04.2011**

Heard Mr. Salil Kapoor, learned counsel for the assessee-petitioner and Mr. Abhishek Maratha, Sr. Standing Counsel for the Revenue.

The singular grievance that has been highlighted in this writ petition is that though the petitioner has submitted application/representation for grant of refund, which is due to it, the said application/representation has not yet been dealt with. Mr. Abhishek Maratha, learned counsel for the Revenue submitted that he has instructions to state that representation/application shall be dealt with by the Revenue after affording an opportunity of hearing to the



petitioner within a period of 10 days and any amount that is refundable shall be paid within a week therefrom. To cut short the delay, it is directed that the representative of the petitioner shall appear before the competent authority on 3<sup>rd</sup> May, 2011. The said authority shall hear the petitioner's representative and deal with the matter and pass an appropriate order within the time-frame. We hope and trust, the said authority shall not deviate from the time-frame. Needless to emphasise, if the petitioner has any grievance with regard to the quantum of refund, it is open to it to challenge the same before the appropriate legal forum, as advised in law.

The writ petitions are accordingly disposed of without any order as to costs.

Order dasti under signature of the Court Master.

*Amr...*  
**CHIEF JUSTICE**

*3-11*  
**SANJIV KHANNA, J.**

**APRIL 29, 2011**  
**NA**